

Sub:- Order dated 03.05.2019 in the matter of O.A No. 260/2019 titled as Suman Sarpanch, Gram Panchayat, Village-Dholamajra, Shahbad, Markanda, Kurukshetra V/s State of Haryana- -Action taken report of HSPCB.

The Coal Kilns (21 Nos.) are installed by Sh. Kulwinder Singh in village Dholamajra. The land has been taken on lease by Sh. Kulwinder Singh as informed.

The site was inspected by the field officer of this office on 28.06.2019 and following points were observed during the inspection:-

- 1) Manufacturing process Detail:-** The unit is engaged in the making of Wood Coal in the closed loop kiln.
- 2) APCM Detail:-** During the process of making of Coal, the dense smoke is emitted by these Kiln in to the atmosphere, thereby causing lots of Air Pollution. The owner has not provided any Air Pollution Control Device to control the emissions generated from the process.
- 3) Effluent Discharge:-** No Trade effluent is generated/discharged from the process.
- 4) Action Taken:-** Show Cause Notice for closure was issued to the Unit in the name of owner on 28.06.2019 **(Copy attached)**. The unit has neither replied to the Show Cause Notice nor submitted any compliance on ground. The recommendation regarding taking of closure action against these Kilns was forwarded to the Head Office by the Regional Office on 04.07.2019. Thereafter, the closure order of these Kilns have been issued by the Competent Authority of Haryana State Pollution Control Board vide their order Endst. No-HSPCB/PC/2019/1002 Dated 30.07.2019 **(Copy attached)**, and the same has been complied on 09.08.2019 by closing down the kilns at site **(Photographs Attached)**. Further it is also submitted that Environmental Compensation of Rs 1,61,250 has been prepared and sent to Head Office for final approval of the committee vide this office letter no 2835 dated 21.08.2019 **(Copy attached)**.
- 5) The case regarding sanction of prosecution against the unit has been sent to Competent Authority.**

The action taken report in compliance of the order dated 03.05.2019 passed by Hon'ble, National Green Tribunal, New Delhi in O.A No. 260/2019 titled as Suman Sarpanch, Gram Panchayat, Village-Dholamajra, Shahbad, Markanda,

Kurukshetra V/s State of Haryana is submitted for your kind information and further consideration please.

For 21/xi/2019
(Naresh Kumar)
A.E.E
HSPCB, Panchkula

dmr
(Nitin Mehta)
Regional Officer
HSPCB, Panchkula



Regional Office, Panchkula Region
Haryana State Pollution Control Board

SCO-116, 1st, 11nd Floor, Sector -25, Panchkula
Website - www.hspcb.gov.in E-Mail - hspcbropkl@gmail.com
Contact No. 0172 2550235

No. HSPCB/PKL/2019/2242

Dated: 28/06/2019

To

Wood Coal Kiln of Kulvinder Singh (Happy),
Mobile No. 9992500033
Vill. Dhola Majra,
Distt. Kurukshetra.

Sub: Show cause notice for closure under section 31-A of Air (Prevention and Control of Pollution) Act, 1981.

Whereas a complaint has been received in this office through CM Window portal vide complaint no. CMOFF/N/2019/008513 dated 22.01.2019, office of worthy Deputy Commissioner.

Whereas, Smt. Suman, Sarpanch of village Panchayat Dhola Majra, Shahbad, Markanda has filed a complaint against your unit before the National Green Tribunal, New Delhi vide O.A No. 260 of 2019.

Whereas the unit was inspected by the field officer of this office on 28.06.2019. During visit it has been found that the unit is engaged in the making of wood coal in the closed loop kiln and emitting dense smoke in the atmosphere and causing lots of air pollution.

Whereas u/s 31-A of the Air Act, 1981 notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanations for the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct:-

The closure, prohibition or regulation of any industry, operation or process or

The stoppage or regulation of supply of electricity, water or any other service

In case you fail to comply with the deficiencies mentioned above within 03 days, it will be presumed that you have nothing to say in this regard and accept the status above, which will warrant action under section 31-A of Air (Prevention & Control of Pollution) Act, 1981.

This may be treated as most urgent.

Endst. No. HSPCB/PKL/2019/2243

Regional Officer
Panchkula Region

Dated: 28/06/19

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for your kind information and further necessary action please.

Regional Officer
Panchkula Region

HARYANA STATE POLLUTION CONTROL BOARD

C-11, SECTOR-6, PANCHKULA

Website-www.hspcb.gov.in E-Mail- hspcbho@gmail.com

Tele No. - 0172-2577870-73



HSPCB

D.NO. 2927

DATE 01/08/19

PANCHKULA

Order

F.R. 118
R.O. (PKL)
AEE-I A.E.E.- III / A. EE. III
SC-B

Whereas M/s Wood Coal Kiln of Kulvinder Singh (Happy), Vill. Dhola Majra, Distt. Kurukshetra is engaged in the making of wood coal in the closed loop kiln and emitting dense smoke in the atmosphere and causing lots of air pollution.

Whereas the unit was inspected by the concerned Field officer on dated 28.06.2019.

Whereas a complaint has been received in Regional Office through CM Window portal vide complaint no/ CMOF/N/2019/88513 dated 22.01.2019, O/o worthy Deputy Commissioner.

Whereas Smt. Suman Sarpanch of village Panchayat Dhola Majra, Shahbad, Markanda has filed a complaint against the unit before the Hon'ble National Green Tribunal, New Delhi vide O.A. No. 260 of 2019. The said case is listed on 13.08.2019 for consideration.

Whereas show cause notice for closure under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 was issued to the unit by the Regional Officer, Panchkula vide his letter no. 2242 dated 28.06.2019. As per report of R.O., unit has not submitted the reply of show cause notice.

Whereas Regional Officer, Panchkula vide his letter no. 2317 dated 04.07.2019 has recommended for closure action against the above said unit under section 31-A of Air (Prevention & Control of Pollution) Act, 1981 as per policy of the Board.

Therefore, keeping in view of the above said facts and in exercise of the powers conferred under section 31-A of Air (Prevention & Control of Pollution) Act, 1981, it is hereby ordered to close down the operation of the unit M/s Wood Coal Kiln of Kulvinder Singh (Happy), Vill. Dhola Majra, Distt. Kurukshetra by sealing the plant, machinery, D.G. set alongwith disconnection of electric supply.

Dated Panchkula, the
29th July, 2019

Ashok Khetarpal
Chairman, HSPCB

Endst. No. HSPCB/PC/2019/ 1002

Dated: 30/7/19

A copy of the above is forwarded to the following for information and necessary action:-

1. The Deputy Commissioner, Kurukshetra.
2. The Regional Officer, Panchkula. He is asked to ensure the compliance of closure orders within 03 days and concerned Field Officer may also direct to collect legal AAQ sample before implementation of closure orders and to initiate prosecution action against the unit complete in all respect within 07 days.
3. The Executive Engineer, Uttar Haryana Bijli Vitran Nigam (UHBVN), Kurukshetra for disconnection of electric supply.
4. M/s Wood Coal Kiln of Kulvinder Singh (Happy), Vill. Dhola Majra, Distt. Kurukshetra.

FTMS
5289

copy received

study-

20/07/2019
Environmental Engineer (HQ)
For Chairman



F-56753

Regional Office, Panchkula Region
Haryana State Pollution Control Board

SCO-116, IInd Floor, Sector -25, Panchkula

Website - www.hspcb.gov.in E-Mail -

hspcbropkl@gmail.com

Contact No. 0172 --2550235

No. HSPCB/PKL/2019/ 2835

Dated: 21/08/19

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Sub: Calculation of Environmental Compensation as per policy order dated 29.04.2019 against M/s Wood coal Kiln of Kulwinder Singh (Happy), Vill-Dhola Majra, District- Kurukshetra.

Please refer to the subject noted above.

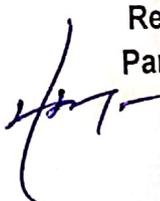
In this connection, it is submitted that the Environmental Compensation regarding the said unit has been prepared by this office as per guidelines and enclosed as per

Annexure-A.

It is submitted for your kind information & further necessary action please.

DA/Annexure-A.


Regional Officer
Panchkula Region



Annexure – 'A'

Calculation of Environmental Compensation as per policy order dated 29.04.2019 of the Board.

Name of the unit : M/s Wood Coal Kiln of Kulvinder Singh (Happy), Vill. Dhola Majra, Distt. Kurukshetra.

Date on which the violation observed by HSPCB:

Details of the violation: The said unit is engaged in the making of wood coal in the closed loop kiln and emitting dense smoke in the atmosphere and causing lots of air pollution. The said unit was inspected by Naresh Kumar, A.E.E on 28.06.2019 and found emitting dense smoke in the atmosphere and causing lots of air pollution. Smt. Suman, Sarpanch of village Panchayat Dhola Majra, Shahbad, Markanda has filed a complaint against your unit/person before the Hon'ble National Green Tribunal, New Delhi vide O.A No. 260 of 2019. The Hon'ble Court has directed to HSPCB look into the matter and take appropriate action accordance with law and submit ATR to the Tribunal within 02 months. Further, the said case is listed on 01.10.2019 for consideration. Accordingly the show cause notice for closure under section 31-A of Air Act, 1981 was issued to the unit vide this office letter No. 2242 dated 28.06.2019. Thereafter the closure order was issued against the unit vide H.O order no. 1002 dated 30.07.2019 and the same was complied by this office on 09.08.2019.

Category of the unit : Not covered.

Scale of the unit : Small

Date of issuance of the closure order : Issued vide order no. HSPCB/PC/2019/1002 dated 30.07.2019 and complied on 09.08.2019.

Date on which compliance of violation

made by unit verified at site of unit : 28.06.2019.

The environmental Compensation is based on the following formula:

$$EC=PI \times N \times R \times S \times LF$$

Where

EC = Environmental Compensation.

PI=Pollution Index of industrial sector=30

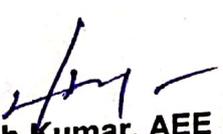
N =No of days of violation= 43 (including both dates)

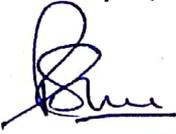
R= Factor in rupees=250

S= Factor for scale of operation=0.5 for Small Scale unit

LF=Location Factor=1 for Shahbad, Distt. Kurukshetra.

$$EC= PI \times N \times R \times S \times LF = 30 \times 43 \times 250 \times 0.5 \times 1 = \text{Rs. } 1,61,250/-$$


Naresh Kumar, AEE
HSPCB, Panchkula Region.


Rajinder Sharma, Regional Officer,
HSPCB, Panchkula Region.









